

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31301/2019

(Arising out of impugned final judgment and order dated 26-09-2014 in WC No. 19813/2014 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

ABU TALIB

Respondent(s)

(FOR ADMISSION and I.R. and IA No.135673/2019-CONDONATION OF DELAY IN FILING and IA No.135675/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.135674/2019-EXEMPTION FROM FILING O.T.)

Date : 20-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Aishwarya Bhati, AAG, Sr. Adv.
 Mr. Abhitosh Pratap Singh, Adv.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for
condonation of delay as also on the special leave
petition.

Dasti, in addition, is permitted.

In the meantime, there shall be stay of the
operation of the impugned judgment and order.

Tag with Special Leave Petition (C) No.29139
of 2018 and other connected matters, if any.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

